

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1112

ANSWERED ON:04.03.2013

CEASEFIRE VIOLATIONS BY PAKISTAN

Abdulrahman Shri ;Ahir Shri Hansraj Gangaram;Bais Shri Ramesh;Manjhi Shri Hari;Pandurang Shri Munde Gopinathrao;Patil Shri A.T. Nana

**Will the Minister of DEFENCE be pleased to state:**

(a) whether India and Pakistan had agreed on a ceasefire along the International Border and Line of Control (LoC) in November, 2003 as a confidence building measure;

(b) if so, whether Pakistan is continuously violating the ceasefire agreement on the LoC;

(c) if so, the details thereof along with the number of Indian soldiers killed / injured as a result of such violations during each of the last three years and the current year;

(d) the details of the financial assistance provided / proposed to be provided by the Union Government to the next-of-kin of such martyrs;

(e) whether the Union Government has provided / proposes to provide jobs in the Government service to the family members of such martyrs;

(f) if so, the details thereof including the number of beneficiaries and those in waitlist during each of the last three years and the current year, State / UT-wise; and (g) the action taken / proposed to be taken by the Government to check ceasefire violations in future?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) A Ceasefire has been in force with Pakistan since the midnight of 25th November 2003 along the international border (IB), Line of Control (LoC) and Actual Ground Position Line (AGPL).

(b) Yes, Sir.

(c) The details of ceasefire violations along the LoC in J&K year wise and the number of soldiers killed/injured in cross LoC firing as a result of ceasefire violations during the last three years is as follows :-

Year	No. of Army ceasefire violations	Army Personnel Killed	Army Personnel Injured
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2010	44	02	07
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2011	51	-	03
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2012	93	01	06
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(d) Details are furnished at Annexure-I.

(e) & (f) : The Government provides employment to the son of an Army personnel or real brother of an unmarried/single Army personnel in case of a battle casualty subject to the applicant meeting the criteria of age, educational qualification and medical standards under Unit HQ quota by the respective regimental/corps training centers.

(g) Government of India has taken up the issue of cease fire violations with Pakistan consistently. All violations of cease fire are also taken up with Pakistan military authorities at the appropriate level through the established mechanism of hotline, flag meetings as well as weekly talks between the Director Generals of Military Operations.